

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.205  
**C.P.(IB)/39(AHM)2022**

**Proceedings under Section 94 IBC**

**IN THE MATTER OF:**

Neel Praful Bhalakia  
V/s  
Canara Bank & Ors

.....Applicant

.....Respondent

**Order delivered on: 13/05/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Yuvraj Thakore, Adv.  
For PNB : Mr. Jaimin Dave, Adv. a. w. Ms. Hirva Dave, Adv.  
and Mr. Priyank Dave, Adv.-R-1  
For Respondent : Mr. Nipun Singhvi, Adv. a.w Mr. Mayur Jugtawat, Adv.  
R-15  
For Canbank Factors : Mr. Tirth Nayak, Adv. for R-6  
For the Financial Creditor : Mr. Arpit Singhvi, Adv. for Aditya Birla Finance

**ORDER**

Ld. Counsel for the applicant is directed to supply copy of application upon respondents. Ld. Counsel for the applicant is directed to serve notice upon respondent no.12 i.e Dewan Housing Finance Ltd. Ld. Counsel for the respondent no.15 and Ld. Counsel for Mr. Aditya Birla Finance seeks time to file reply. The same to be filed within two-weeks.

List for further consideration on 04.06.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**